## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 283 OF 2014
APPEAL NO. 141 OF 2015 & IA NO. 222 OF 2015
APPEAL NO. 30 OF 2016 & IA NOS. 82 & 83 OF 2016
APPEAL NO. 31 OF 2016 & IA NO. 84 & 85 of 2016

Dated: 25<sup>th</sup> October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

## **APPEAL NO. 283 OF 2014**

In the matter of:

M/s Sesa Sterlite Ltd. ... Appellant(s)

۷s.

Odisha Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh

Counsel for the Respondent(s) : Mr. Rutwik Panda

Ms. Anshu Malik for R-1

Mr. Salim A. Inamdar for R-2

APPEAL NO. 141 OF 2015 & IA NO. 222 OF 2015
APPEAL NO. 30 OF 2016 & IA NOS. 82 & 83 OF 2016

AND
APPEAL NO. 31 OF 2016 & IA NO. 84 & 85 of 2016

In the matter of:

M/s Vedanta Ltd. ... Appellant(s)

Vs.

Odisha Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Matrugupta Mishra

Mr. Sourya Malhotra

Counsel for the Respondent(s) : Mr. G. Umapathy

Mr. Rutwik Panda Mr. Anshu Malik for R-1

Mr. Salim A. Inamdar for R-2

## <u>ORDER</u>

I.A. Nos. 222 of 2015, 83 of 2016 and 85 of 2016 (for exemption from filing certified copy of the impugned order) are allowed.

By the consent of the parties, the matters are adjourned to **22.11.2017.** 

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson